

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Public sector outlay in the Central Plan for village and small industries is not provided by Planning Commission on regional basis.

However, the above outlays for the development of village and small industries in the Seventh Five Year Plan 1985—90 and Eighth Five Year Plan (1992—97) are as under:

(Rs. in crores)

	Seventh Plan (1985—90) Outlay	Eighth Plan (1992—97) Outlay
Centre	1284.84	2458.00
States/U.Ts	1467.90	3876.20
TOTAL :	2752.74	6334.20

Activities of BCCI in India

4281. SHRI V. NARAYANASAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Senators who conducted probe into the affairs of BCCI listed the activities of BCCI in India and its relationship with some businessmen here;

(b) if so, what are the names of Indian businessmen involved with the BCCI; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Reserve Bank of India have reported that as per the information available from the Report of the U.S. Senate—Sub-Committee, the BCCI had developed relationship with prominent political figures in most of 73 countries in which BCCI operated. However, it is also stated that the Sub-Committee had no access to BCCI records regarding India.

Direct recruitment of Deputy Director in Indian Cost Accounting Service

4282. DR. FAGUNI RAM:
SHRI ABDULSAMAD
SIDDIQUI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that service rules relating to Indian Cost Accounts Service were amended to provide for the element of direct recruitment at the level of Deputy Director;

(b) whether it is also a fact that this was done to remove shortage at the level of Deputy Director;

(c) whether any direct recruitment has been made after the amendment of the rules and what is the number of Deputy Directors selected and inducted into the service at present with details of their previous occupation;

(d) what is the manner in which the amendment to rules and induction of the officers at the level of Deputy Director helped on removing the shortage; and

(e) what is the present position at the level of Deputy Director?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) The recruitment rules were amended to provide for direct recruitment of Deputy Director (Cost) to the extent of 25 per cent of the vacancies, filling which by transfer on deputation.

(b) The provision of direct recruitment at the level of Deputy Director (Cost) was made on account of non-availability of officers from the lower grade for promotion to the grade of Deputy Director (Cost) and also with a view to introducing fresh talent at this level.

(c) After the amendment of the Rules, 5 candidates were selected of which 4 joined. All these persons were in Govt./private service before joining the present post.

(d) The shortage at the level of Deputy Director (Cost) were made good to some extent.

(e) Against the sanctioned strength of 52 Deputy Directors (Cost), 34 officers are in position.

Revenue loss due to unrecorded sale and purchase

4283. SHRI KRISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the High Seas sale is going on without proper recording of the purchase by the purchaser;

(b) whether the unrecorded sale and purchase means huge loss of income tax revenue to the Centre;

(c) whether Government have taken any remedial measure in this regard;

(d) if so, the details thereof; and

(e) if not, what steps Government propose to take to stop this malpractice?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b) No such case involving substantial tax evasion has come to the notice of the Income-Tax Department in the recent past.

(c) to (e) Whenever specific information about such cases is received, appropriate action by way of search, survey, other investigation and enquiry is taken up.

Letter of credit opened by Canara Bank in favour of Refinance Industries Limited

4284. DR. BAPU KALDATE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Canara Bank, Bombay Branch opened letters of credit for Reliance Industries Ltd. for over Rs. 100 crores in 1987-88;

(b) whether it is also a fact that the CBI had established that these letters of credits were back dated, fraudulently, to cheat Government of India's customs revenue; and

(c) if so, what is the present status of the case and what action has been taken so far against Canara Bank officials and the RIL officials?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Canara Bank has reported that no letter of credit for more than Rs. 100 crores was opened by it on behalf of M/s. Reliance Industries Ltd. during the year 1987-88, at their Bombay branch.

(b) and (c) Do not arise.

निर्धनों के लिए कुटीर योजना में संशोधन

4285. श्री राम रत्न राम : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्रामीण क्षेत्र के निर्धन परिवारों के लाभार्थ कुटीर योजना में